

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:402

ANSWERED ON:23.11.2011

IMPLEMENTATION OF RTE ACT

Aaron Rashid Shri J.M.;Das Gupta Shri Gurudas;Lal Shri Kirodi ;Lingam Shri P.;Mishra Shri Govind Prasad;Punia Shri P.L. ;Reddy Shri K. Jayasurya Prakash;Singh Shri Ganesh;Virendra Kumar Shri

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the progress made so far in the implementation of the Right of Children to Free and Compulsory Education Act, 2009, State-wise;
- (b) whether the Government has sought international assistance for the implementation of the said Act;
- (c) if so, the details thereof including the nature of assistance received so far in this regard;
- (d) whether the Government also proposes to seek assistance of the corporate sector for the implementation of this Act;
- (e) if so, the details thereof; and
- (f) the steps taken/proposes to be taken by the Government to ensure that there is no diversion of funds by the States/Union Territories provided to them for the implementation of this Act?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has come into force with effect from April 1, 2010. So far 27 States have notified the State Rules under the RTE Act, including five Union Territories which have adopted the Central RTE Rules. These States are:

Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Kerala, Orissa, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Tamil Nadu and Uttar Pradesh, Daman and Diu, Chandigarh, Dadra and Nagar Haveli, Andaman and Nicobar Island and Lakshadweep.

The Sarva Shiksha Abhiyan (SSA) Framework of Implementation and norms for interventions have been revised to correspond with the provisions of the RTE Act, and the fund sharing pattern between the Central and State Governments has been revised.

(b) & (c): Three Development Partners namely the World Bank, Department for International Development (DFID) of United Kingdom and European Commission (EC) have been partly assisting SSA programme in the form of SWAP (Sector Wide Area Programme).The details of year wise funding received under SSA from these Development Partners are:

(Rs. in crore)

Year	World Bank	DFID	EC
------	------------	------	----

2002-2003	-	-	151.86
-----------	---	---	--------

2003-2004	-	162.25	-
-----------	---	--------	---

2004-2005	621.71	425.94	-
-----------	--------	--------	---

2005-2006 1133.71 504.12 704.15

2006-2007 477.76 434.80 179.35

2007-2008 - 433.70 -

2008-2009 1033.17 346.22 195.98

2009-2010 1702.99 372.44 178.25

2010-2011 1141.19 330.55 119.84

2011-2012 2420.65 505.92 -

(d) & (e): No, Sir. But corporate sector is free to assist in education efforts under corporate social responsibility initiatives.

(f): The RTE-SSA programme is being implemented through dedicated State registered societies to whom central funding is being made available directly. A rigorous monitoring system is in place for Sarva Shiksha Abhiyan (SSA), which includes statutory and annual financial audits and concurrent financial reviews, independent review missions on programme progress, field level monitoring through reputed institutes of social sciences and university departments of education, submission of monthly/quarterly progress reports and periodic review meetings by States. A system of electronic transfer of funds to State Project Offices of SSA in States & Union Territories is also in place.